(ग) केन्द्र सरकार ने इन हत्याओं को रोकने के लिए क्या प्रयास किए हैं, यदि कोई प्रयास नहीं किये गये हैं, तो इसके क्या कारण है ?

विदेश मंत्रालय में राज्य मंत्री (श्री नसीम इकबाल शेरवानी) : (क) और (ख) सरकार को श्रीलंका जल क्षेत्र में भारतीय मछुआरों के खिलाफ हिंसा की खबरों की जानकारी है तथा सरकार इस बारे में चिन्तित है । श्रीलंका की सरकार ने तथाकथित अधिकांश वारदातों में अपने सुरक्षा बलों का हाथ होने से इंकार किया है। सरकार को । अप्रैल, 1996 से भारतीय नौकाओं पर फायरिंग की 30 वारदातों के संबंध में समाचार प्राप्त हुए हैं । इन वारदातों में 15 मछुआरों की मृत्यु हुई है तथा 43 अन्य मछुआरे घायल हुए हैं । श्रीलंका की सरकार ने इन, तथाकथित वारदातों में से केवल 5 में अपनी नौसेना का हाथ होने की बात स्वीकार की है। जिसमें चार मछुआरों की मृत्यु हुई है तथा नौ अन्य मछुआरे घायल हुए हैं। श्रीलंका की सरकार ने सूचित किया है कि भारत और श्रीलंका के बीच मौजूदा अच्छे संबंधों में विघटन पैदा करने के लिए लिट्टे सदैव मौके की तलाश में रहता है ।

(ग) भारतीय मछुआरों के सामने आई समस्याओं को श्रीलंका की सरकार के साथ उच्च स्तर पर उठाया गया है । दोनों ही पक्ष इन समस्याओं को निपटाने में मानवीय तथा सहानुभूतिपूर्ण दृष्टिकोण अपनाने की आवश्यकता पर सहमत हुए है । श्रीलंका की सरकार ने हमें यह आश्वासन दिया है कि उन्होंने अपने सुरक्षा बलों को हिदायतें दी है कि श्रीलंका के जल क्षेत्र में भटके हुए भारतीय मछुआरों के साथ व्यवहार में इष्टतम संयम बरता जाए । तथापि, श्रीलंका की सरकार ने इस बात पर जोर दिया है कि श्रीलंका जल क्षेत्र में देश के उत्तरी भाग के आसपास सुरक्षा की गंभीर समस्या बनी हुई है । उन्होंने अपने जलक्षेत्र में लिट्टे की हिंसक गतिविधियों का भी हवाला दिया है । उन वारदातों के संबंध में जिनमें श्रीलंका की नौसेना की संलिप्तता स्वीकार की गई है, यह बताया गया है कि ये वारदातें या तो उस समय हुई हैं, जब श्रीलंका के समुद्री किनारों के समीप, श्रीलंका के जल क्षेत्र के संवेदनशील क्षेत्रों में पाए जाने के बाद संबंधित नौकाओं ने चेतावनी की परवाह नहीं की थी अथवा संभवत: श्रीलंका के सुरक्षा बलों और लिट्टे के बीच परस्पर गोलाबारी के दौरान ये वारदातें हुई हों ।

भारत ने हाल की उच्च स्तरीय बातचीत के दौरान अपने मछुआरों के विरुद्ध हुई हिंसा की वारदातों पर अपनी चिन्ता व्यक्त की है । श्रीलंका के एक शिष्टमण्डल के साथ भी विचार-विमर्श किया था, जिसके दौरान इस प्रकार की वारदातों की पुनरावृत्ति को रोकने के लिए एक त्रिपक्षीय विधि संबंधी आवश्यकता को दोहराया गया है ।

Pakistan's Readiness to sign nuclear arms Treaty with /ndia

2499. SHRI AKH1LESH DAS: Will the PRIMF MINISTER he pleased to state:

(a) whether Government's attention ha? been drawn to the news item published in the Hindu dated, the 27th July, 1997, under the caption 'Pak ready to sign N-arms treaty with India'.

(b) if so, what is Governments reaction thereto;

(c) whether Government are aware of the Pakistan statement to the effect that Islamabad was collaborating with China in the defence field, particularly on hi-tech tanks: and

(d) if so. what are the detail-, m this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATII KAMLA SINHA): fa) and (b) Yes. Sir. The dialogue with Pakiitan has been resumed at the Foreign Secretary level and. following the last round of discussions in Islamabad, a Joint Statement was issued which envisage discov ions on "peace and security" issue-

(c) and (d) Government are aware of collaboration between Pakistan and Chifla in a number of defence related projects including that relating to the development of a Main Battle Tank MBT 2000 (Ai khalid) Governm.nt have .iiinhj;nN ed, in bilateral and multilateral fora, its concern at the continuing supply by China of sophisticated weupo-n> and related technology to Pakistan beyond its legitimate requirements. Government have made it clear that this poses a threat to India's security and is not conducive to the main'en.nce of peace and stability in the region. Government have fteen taking neces sgry steps to safeguard 'he security and natoial inte-e=t and will con tlrlue to do so in keeping with its assessment of developments pertaining to India's security environment.

Fak* travel and telephone btlfa in ICCR

2500. SHRI RAINATH SINGH
'SURYA: SHR1 S. MUTHU MANI.

W.11 the PRIM1 MINISTER be pleased to state:

fal whether Gvernmenl are aware of mail* racket In fake travel and telc-*f* hills in the ICCR:

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI KAMLA SINHA): (a) No, Sir. There is no such "racket in fake tra. vel or telephone bills" in the ICCR. The Council's accounts are audited every year by the Comptroller & Auditor General of India and such irregularities have not been indicated by them. Additionally the latest report of the Standing Committee on External Affairs of Parliament which went into the working of the ICCR j ctAisiderabie details has no reference u Such a racket in Travel and Telephos bills.

to) Not applicable.

(c) Not applicable.

(d) Not applicable.

(el Question does not arise.

Irt'jo-Bhtitan b la.'eral tie,

2501. SHRiMATI JAYANTI PATNA1K: Will the PRIME M.N1STER « tl to state:

(a) the neas in which indina as bruckhed have estibished bilated ties

(b) whether any joint agreement has been the areas of com mon in tazest to both the countires

THE MINSITER OF STATE IN THE MINISTERY OF EXTERNAL AFFAIRS SHRI SALEEM IQBAL SHERWAN

(a) the basic framework of bilateran relations between indina and Bhutan ins the trety of friendship and cooprhas bilateral economic cooperation has been established between indnia and Bhutan the areas of bydoel power gological as plotical technical cooperation aires construction road contruction electrical distribution minig health educaths and tele communication indin is the press cipal donor of aid for the economic drest lopment of butan

(b) The India-Bhutan Trade and Commerce Agreement was renewed in February 1995 and is effective for a five year period from March 1995. Other Agreement signed between the two countries include those relating to (1) implementation of the Jaldhaka Hydro-electric Project in September 1961; (2) exchange of Postal parcels in December in 1970 (3) Chukha Hydro-electric Project